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Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965

23 of 1965

[09 November 1966]

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Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965

23 of 1965

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An Act further to extend the period for making application for compensation or for payment of occupancy price under certain Land Tenure Abolition enactments and also to amend some of such enactments for certain purposes. It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965.

2. Extension Of Period Of Making Application For Compensation Under Certain Enactment:

(1) Notwithstanding the expiry of the period specified in subsection (1) of section 2 of the Gujarat Land Textures Abolition (Extension of Period for Claiming Compensation) Act, 1961 (Guj. XLIV of 1961) (hereinafter referred to as "the said Act") for making

an application for compensation under the provisions set forth in column 3 of Schedule I hereto annexed of the enactments mentioned in column 2 of the said Schedule, any person claiming compensation under any of the aforesaid enactments may make an application for such compensation to the Collector before the end of March 1966.

- (2) Where an application made by any person under sub-section
- (1) of section 2 of the said Act was not admitted by the Collector, such person, shall also be entitled to make an application under sub-section (1).
- (3) On receipt of an application under sub-section (1) the Collector shall admit the same and all the provisions of the enactment under which compensation is claimed by the applicant shall apply to the application as if it were an application made within the period specified in, or prescribed under, that enactment:

Provided that if the Collector refuses to admit such application, the applicant may make an appeal to the State Government against the order of the Collector within a period of three months from the date of the order and the State Government may pass such order thereon as it may deem fit.

3. Amendment Of Certain Enactments :-

The enactments specified in Schedule II shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

SCHEDULE 1 Schedule I (See section 2)

Sr. No.	Acts	Provisions
1	2	3
1	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949 (Bom. XXXII of 1949)	Section 8
2	The Bombay Maleki Tenure Abolition Act, 1949 (Bom. LXI of 1949)	Section 5
3	The Bombay Taluqdari Tenure Abolition Act, 1949 (Bom. LXII of 1949)	Sections 7 and 14
4	The Panchmahals Mehwassi Tenure Abolition Act, 1949 (Bom. LXIII of 1949)	Section 6
5	The Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950)	Section 9
6	The Bombay Watwa Vazifdari Rights Abolition Act. 1950	Section 4

-	(Bom. LXII of 1950)	
7	The Bombay Personal Inams Abolition Act, 1952 (Bom. XLII of 1953)	Sections 10 and 17
8	The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953 (Bom. XLIII of 1953)	Sections 6 and 7
9	The Bombay Merged Territories (Baroda Mulgiras Tenure Abolition) Act, 1953 (Bom. XLV of 1953)	Sections 8 and 15
10	The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953 (Bom. XLVI of 1953).	Section 8
11	The Bombay Merged Territories Matadari Tenure Abolition Act, 1953 (Bom. XLVIII of 1953)	Sections 6 and 8
12	The Bombay Service Inams (Useful to Community) Abolition Act, 1953 (Bom. LXX of 1953)	Section 7
13	The Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1953 (Bom. XXXIX of 1954)	Sections 13 and 14
14	The Bombay Bhil Naik Inams Abolition Act, 1955 (Bom. XXI of 1955)	Section 7
15	The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (Bom. XXII of 1955)	Sections 17 and 18
16	The Bombay Inams (Kutch Area) Abolition Act, 1958 (Bom. XCVIII of 1958)	Sections 15 and 16
17	The Bombay Ankadia Tenure (Saurashtra Area) Abolition Act, 1959 (Bom. XXXI of 1959)	Sections 9 and 10
18	The Bombay (Saurashtra Area) Aghat Tenure and Ijaras Abolition Act, 1959 (Bom. LXV of 1959)	Sections 11 and 12

SCHEDULE 2 SCHEDULE II (See section 3)

Sr. No.	Name of the enactment	Amendment
1	2	3
1	The Bombay Talugdari Tenure Abolition Act, 1949 (Bom. LIII of 1949).	In section 5A, after sub-section (2) the following sub-section shall be inserted, namely:—
		"(2A) Notwithstanding anything contained in sub-section (2), the tight conferred under sub-section (1) may be exercised after the expiry of the period specified in sub-section (2) but before the end of March 1966".
2	The Bombay Inams (Kutch Area) Abolition Act, 1958 (Bom. XCVIII of 1958).	1. In section 3, in sub-section (1) (a) in clause (ii), the word "or" occurring at the end shall be deleted;
		(b) for clause (iii), the following shall be substituted, namely:—

	"(iii) whether any person is a butadar or retbutadar, or
	(iv) whether any person is a tenant."
	2. In section 14, in sub-section (2) for the words "the prescribed period" the words, figures and letters "such period not later than the 31st December, 1965 as may be prescribed shall be substituted.